

PROFORMA FOR DECLARATION OF ASSETS
(As On 31.03.2012)

Name of Officer (In Full) : Deepak Kumar Tiwari
Date of Birth : 11-01-1964 (Eleventh January Nineteen Sixty Four)
Present post held : Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur

Immovable Property			How acquired ? Whether by purchase lease mortgage, inheritance, gift or otherwise with details of persons from whom acquired
Name of District, Sub-Division, Taluka and Village in which property is situated	Name and details of Property		
	Housing and other Buildings	Land	
1	2	3	4
RAIPUR	H.No. 41/27 Brahmanpara	-	Late Shri Ram Kumar Tiwari (Father & his brother)
RAIPUR	H.No/747 MIG Sector II, Pt. Deendyal Upadhyay Nagar	-	Own
Village- Dharampura, District - Raipur (C.G.)	Dharampura Plot No. 22 (Under Construction)	-	Own
Village- Kharra, Tehsil - Patan District - Durg (C.G.)	-	5 acr. Approx.	Late Shri Ram Kumar Tiwari
Mauja Bodri "Saheed Hemu Kalani Nagar" Patwari H.No. 01, R.I. Circle Belha, Dist. Bilaspur	Belha, Bilaspur	Plot No. 129 of Khasra No. 467/1, 467/2, 1925 Sq. Ft.	Smt. Preeti Tiwari (Wife)
Movable Property (Valued Above 25,000/- of Rs.)			
Name of Articles			
1. Car (Purchased in the year 2007)			
2. LML VESPA Scooter (Purchased in the year 1992)			
3. Pleasure Scooter (Purchased in the year 2010)			
Jewellery (Worth Rs.) - 14 Lac.			Jewellery (Lump Sum)

Shares/Debtentures		
Name of Issuing Company 1	Nos. of Shares 2	Amount 2
IFCI (Tax saving bond (19.01.2012))	20000/-	
IFCI (Tax saving bond (08.03.2011))	20000/-	
Life Insurance Policy & Others		
Name of Issuing Company 1		Amount 2
1. L.I.C. - 6 Policy		Rs. 33378=00 (Annual premium)
2. P.L.I - 7 Policy		Rs. 64404=00 (Annual premium)
3. Bajaj Allianz - 1 Policy		Rs. 15000=00(Annual premium)
Bank Deposites/Securities & Investments		
Name of Bank 1	City 2	Amount 3
1) Fixed Deposites		
2) Savings Bank A/CS	Bilaspur (C.G.)	66,438 + 42767=109205
3) PPF	Bilaspur (C.G.)	7,21,714.74
4)GPF	Raipur	13,23,131
5) NSS		
6) Others (RD)	Bilaspur (C.G.)	24,000

1 In case where it is not possible to assess the value accurately the approximate value in relation to present condition may be indicated
 Note :- The expected declaration of assets is subject to Provisions of C.G. Civil Services (Conduct) Rules 1965.

Signature & Date

[Handwritten Signature]
 15.01.20